

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 03 OF 2018 IN
APPEAL NO. 226 OF 2016 & IA NO. 180 OF 2018**

Dated: 28th May, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Adani Transmission (India) Ltd. Appellant(s) /
Petitioner(s)**

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the/ Petitioner(s) : Mr. Hemant Singh

Counsel for the Respondent (s) : Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R.31

ORDER

IA No. 180 of 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

REVIEW PETITION No. 03 of 2018

Admit. Issue notice to the Respondents returnable on 06.08.2018. Ms. Garima Srivastava takes notice on behalf of Respondent No.31 and seeks four weeks time to file reply. She may file the same on or before

26.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **06.08.2018.**

(Justice N. K. Patil)
Judicial Member
mk/tpd

(I.J. Kapoor)
Technical Member